

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3283
ANSWERED ON:11.02.2014
SAFETY NORMS FOR BUILDINGS
Gandhi Shri Feroze Varun

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is taking any steps to create a framework that makes it mandatory for all buildings to strictly adhere to safety norms laid down by the Bureau of Indian Standards (BIS), for disaster management; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Regulation of Land and Construction of Building has been included as a municipal function in the XIth Schedule to the Constitution of India in terms of the article 243-W. As such it is the primary responsibility of the State Governments to strictly adhere to safety norms laid down by the Bureau of Indian Standards for Disaster Management namely the National Building Code 2005 (NBC 2005) which is a comprehensive building code and a national instrument providing guidelines for regulation of the building construction activities across the country. It serves as a Model Code for adoption by all agencies involved in building construction works.